

Poona & Solapur

In the High Court of Judicature, Bombay.

On day, the 12 day of April 1864.

SPECIAL APPEAL No. 53 - of 1864.

Bhovanidas Lukhoo-
-das of the Poona Dis-
-trict (Original Defendant)

Appellant,

versus

Shooshaldas Dama-
-das shop managed
by Bhugvandas Shoo-
-shaldas of the Poona
District (Original Plaintiff)

Respondent,

Rs. 533-4-00

The claim in the Original Suit was to recover the amount
due on a balance of accounts

In Appeal No. 960 of 1862 the Judge
of the District of Poona ~~was~~ ^{amended}
the Decree of the ~~Sanival Poona~~ ^{Sanival Poona} who ~~had~~ ^{had} awarded
Rs 953 by awarding in all Rs 606-14-03

A Special Appeal was preferred in the High Court on the grounds that ^{the decision of the D} ~~the~~ ^{is}
is contrary to law in that the Zilla
Acting Judge considered the Appellants
statement in the deposition N^o 10 as
referring

referring to the Respondent, whereas
it did not refer to him.

The Court
compare the answer of the
Court below with costs

Whitcomb Forbes.

R. Cochrane

Bill of Costs

By the appellant

In the District

In the Superior American's Court	36.63
Do " Judge's Court	12.11.1
	<u>49.14</u>

In this Court

Stamp for memo. of Special app ^l	32"
Stamps for Copies of decree & judgment	3 "
Stamp for Vindictive	2 "
Rate for Process and Postage	1.9"
Sectioner's Fee	1.9"
Wickes's Fee	16 "
	<u>56.2"</u>

Repees. 105.3.4

By

By the Respondent
In the District

In the Sudez American Court ————— 78.8.2 ✓
D^o Judge's Court ————— 73.3.10 ✓
151.12.0

In this Court,

Stamp for Vakaturuana ————— 2.0.0 ✓
Waterloo's fee ————— 16.0.0 18.0.0 ✓
Papers 169.12.0



R West
Registrar

R West
Dealer
The 12th day of April 1864